

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Dated : This the **12<sup>th</sup>** day of **August** 2021

**Original Application No. 330/00005 of 2021**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Tarun Shridhar, Member (A)**

Uday Pratap Singh and others

. . . Applicants

By Adv : Shri Madan Mohan Srivastava

**V E R S U S**

Union of India and others

. . . Respondents

By Adv: Shri Chakrapani Vatsyayan

**O R D E R**

**By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

We have joined this Division Bench online through video conferencing.

2. No one is present for the applicants even in the revised call. Shri M.K. Sharma holding brief of Shri Chakrapani Vatsyayan, learned counsel for the respondents is present in the court.

3. Heard learned counsel for the respondents and perused the record.

4. Learned counsel for the respondents submitted that this O.A. has now become infructuous because in this matter, earlier, an interim relief had been prayed earlier by the applicant, which was rejected by this Tribunal vide order dated 07.01.2021. It is further submitted that because the final relief and the interim relief both were same, this O.A. has become infructuous after rejection of interim relief. The learned counsel for the

respondents has further submitted that the examination process has also been over long back and perhaps for this reason, no one is appearing on behalf of the applicants to pursue this O.A. any further.

5. As no one has appeared for the applicant even in the revised call, the submission made by the learned counsel for the respondents, appear to have substance. Accordingly, the O.A. is dismissed as infructuous and also for want of prosecution.

6. There shall be no order as to costs.

7. Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during virtual hearing.

**(Tarun Shridhar)**  
Member (A)

**(Justice Vijay Lakshmi)**  
Member (J)

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